

(12)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI.

R.A.No.195/95

IN

O.A.No.1927/94.

New Delhi: May 31, 1995

HON'BLE MR. S.R.ADIGE, MEMBER(A)

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER(J)

Shri S.K.Govilkar,  
s/o Late Shri B.R.Govilkar,  
r/o 204, Pocket 'D',  
Mayur Vihar Phase II,  
New Delhi, employed in  
Civil Aviation Department,  
New Delhi.

....Applicant.

Versus

1. Union of India through  
Secretary,  
Civil Aviation,  
Rajiv Gandhi Bhawan,  
New Delhi.

2. Secretary,  
Department of Personnel & Training,  
North Block,  
New Delhi.

3. Secretary,  
UPSC,  
Dholpur House,  
New Delhi, and

4. Shri R.Chinnadurai,  
Dy.Director(R&D),  
O/o the DGCA, New Delhi

.....Respondents.

ORDER (BY CIRCULATION)

By Hon'ble Mr. S.R.Adige, Member (A).

This is a review application bearing No.195/95, filed by Shri S.K.Govilkar on 10.5.95 praying for review of judgment dated 17.4.95 in O.A.No.1927/94 S.K.Govilkar Vs. UOI.

2. A perusal of the contents of the review application makes it abundantly clear that none of the grounds contained therein bring it within the ambit of

(3)

Order 47 Rule 1 CPC, under which alone any judgment of the Tribunal can be reviewed. In the guise of review application, the applicant is actually seeking to appeal against the judgment dated 17.4.95, which is wholly impermissible as has been held by the Hon'ble Supreme Court in A.T.Sharma Vs. A.P. Sharma & others- AIR 1979 SC 1047 and Thungabhadra Industries Ltd. Vs. The Govt. of Andhra Pradesh- AIR 1964 SC 1372.

3. This R.A. is accordingly rejected.

*Lakshmi Swaminathan*

(LAKSHMI SWAMINATHAN )  
MEMBER(J)

*Anil*  
(S.R. ADIGE )  
MEMBER(A).

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